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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. No. 1237/96
MA 1220/96

Date of decision 5.6.96

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

S/Shri

1. Krishan Singh
Badli Singh
Delhi Milk Scheme, New Delhi.
2. Sushil, Badli Worker, D.M.S.,
New Delhi
3. Gyan Chand, Badli Worker
D.M.S., New Delhi.
4. Charan Dass, Badli Worker,
Delhi Milk Scheme, New Delhi.
5. Vijay Kumar, Badli Worker,
Delhi Milk Scheme, New Delhi.
6. Subh Narain, Badli Worker,
Delhi Milk Scheme, New Delhi.
7. Keshar, Badli Worker,
Delhi Milk Scheme, New Delhi.
8. Jai Bir, Badli Worker,
Delhi Milk Scheme, New Delhi.
9. Ramesh Kumar, Badli Worker,
Delhi Milk Scheme, New Delhi.
10. Maman Chand, Badli Worker,
Delhi Milk Scheme, New Delhi.

11. Deep Chand, Badli Worker,
Delhi Milk Scheme, New Delhi.

C/o Sh. R.S. Rawat, Advocate
2451/17A/12, New Patel Nagar, N/Delhi ... Applicants

(By Advocate Shri R.S. Rawat)

Vs.

1. Union of India, through the
Secretary to the Govt. of India,
Ministry of Agriculture (Department of
A.H. & Dairying), Krishi Bhawan,
New Delhi.
2. The General Manager,
Delhi Milk Scheme, West Patel Nagar,
New Delhi.

... Respondents

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

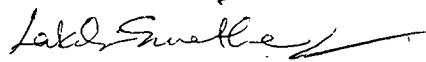
The applicants counsel Shri Rawat has stated
that the applicants representation dated 22-4-96

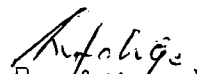
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still remains to be disposed of.

2. That ^{being} ~~is~~ so, this O.A. be disposed of with a direction to the respondents to dispose of the applicants representation dated 22.4.96 by a detailed and speaking order under intimation to the applicants within three months from the date of receipt of a copy of this order, reserving the liberty to the applicants that if any grievances still survives thereafter, it will be open to them to seek such remedy through appropriate original proceedings in accordance with law, if so advised. No costs.


(Smt. Lakshmi Swaminathan)
Member (J)


(S.R. Adige)
Member (A)

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